

ITEM NO.19(1)

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10778/2024

(Arising out of impugned final judgment and order dated 01-07-2024 in BA No. 1675/2024 passed by the High Court of Delhi at New Delhi)

KALVAKUNTLA KAVITHA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.176015/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176017/2024-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.176627/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 10785/2024 (II-C)

(IA No.176131/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176132/2024-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.176548/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikram Chaudhri, Sr. Adv.
Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Nitesh Rana, Adv.
Mr. P. Mohith Rao, AOR
Ms. J. Akshitha, Adv.
Ms. Arveen Sekhon, Adv.
Mr. Deepak Nagar, Adv.
Mr. Somanadri Goud .k, Adv.
Mr. Shaik Sohil Akthar, Adv.

Ms. Muskaan Khurana, Adv.
Mr. Eugene S Philomene, Adv.
Mr. Ashish Jacob Mathee, Adv.
Mr. Varun Varma, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Shubam Rajhans, Adv.
Mr. Nikhil Kohli, Adv.
Mr. Nikhil Rohatgi, Adv.
Mr. Keshav Sehgal, Adv.
Mr. Shashank Khurana, Adv.
Ms. Kalyani Bhide Gharote, Adv.

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Samrat Goswami, Adv.
Mr. Hitarth Raja, Adv.
Ms. Shweta Desai, Adv.
Ms. Abhi Priya Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. On 27.08.2024, this Court passed the following order:-

"1. Leave granted.

2. For the reasons to be recorded separately, the appeals are allowed, in the following terms:-

i. The impugned judgment and order dated 01.07.2024 passed by the learned Single Judge of the High Court of Delhi in Bail Application No.1675 of 2024 and Bail Application No.1739 of 2024 are quashed and set aside.

ii. The appellant is directed to be released forthwith on bail in connection with Complaint Case No.31 of 2022 arising out of ECIR/HIUII/14/2022 dated 22.08.2022, P.S. HIU, Directorate of Enforcement and RC-0032022A0053 dated 17.08.2022, P.S. CBI, ACB, on furnishing bail bonds in the sum of

Rs.10,00,000/- in each of the cases.

iii. The appellant shall not make any attempt to tamper with the evidence or influence the witnesses.

iv. The appellant shall deposit her passport with the learned Trial Judge.

v. The appellant shall regularly attend the Trial Court and cooperate with the expeditious disposal of the trial."

2. The detailed signed judgment is received and is being uploaded.

3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER

(Signed "Reportable" judgment is placed on the file)

ITEM NO.19

COURT NO.3

URGENT/OUT TODAY
SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10778/2024

(Arising out of impugned final judgment and order dated 01-07-2024 in BA No. 1675/2024 passed by the High Court of Delhi at New Delhi)

KALVAKUNTLA KAVITHA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.176015/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176017/2024-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.176627/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 10785/2024 (II-C)

(IA No.176131/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176132/2024-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.176548/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikram Chaudhri, Sr. Adv.
Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Nitesh Rana, Adv.
Mr. P. Mohith Rao, AOR
Ms. J. Akshitha, Adv.
Ms. Arveen Sekhon, Adv.
Mr. Deepak Nagar, Adv.
Mr. Somanadri Goud .k, Adv.
Mr. Shaik Sohil Akthar, Adv.

Ms. Muskaan Khurana, Adv.
Mr. Eugene S Philomene, Adv.
Mr. Ashish Jacob Mathee, Adv.
Mr. Varun Varma, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Shubam Rajhans, Adv.
Mr. Nikhil Kohli, Adv.
Mr. Nikhil Rohatgi, Adv.
Mr. Keshav Sehgal, Adv.
Mr. Shashank Khurana, Adv.
Ms. Kalyani Bhide Gharote, Adv.

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Samrat Goswami, Adv.
Mr. Hitarth Raja, Adv.
Ms. Shweta Desai, Adv.
Ms. Abhi Priya Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. For the reasons to be recorded separately, the appeals are allowed, in the following terms:-
 - i. The impugned judgment and order dated 01.07.2024 passed by the learned Single Judge of the High Court of Delhi in Bail Application No.1675 of 2024 and Bail Application No.1739 of 2024 are quashed and set aside.
 - ii. The appellant is directed to be released forthwith on bail in connection with Complaint Case No.31 of 2022 arising out of ECIR/HIU/14/2022 dated 22.08.2022, P.S. HIU, Directorate of Enforcement and RC-0032022A0053 dated 17.08.2022, P.S. CBI, ACB, on furnishing bail bonds in the sum of Rs.10,00,000/- in each of the cases.
 - iii. The appellant shall not make any attempt to tamper with the evidence or influence the witnesses.
 - iv. The appellant shall deposit her passport with the learned Trial Judge.

v. The appellant shall regularly attend the Trial Court and cooperate with the expeditious disposal of the trial.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER